MINISTRY OF LAW AND JUSTICE
(Legislative Department)

New Delhi, the 10th May, 2011/Vaisakha 20, 1933 (Saka)

THE INDIAN MEDICAL COUNCIL (AMENDMENT) ORDINANCE, 2011

No. 1 of 2011

Promulgated by the President in the Sixty-second Year of the Republic of India.

An Ordinance further to amend the Indian Medical Council Act, 1956.

WHEREAS Parliament is not in session and the President is satisfied that circumstances exist which render it necessary for her to take immediate action;

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 123 of the Constitution, the President is pleased to promulgate the following Ordinance:

1. (1) This Ordinance may be called the Indian Medical Council (Amendment) Ordinance, 2011.

(2) It shall come into force at once.
Amendment of section 3A of Act 102 of 1956.

2. In section 3A of the Indian Medical Council Act, 1956, in sub-section (2), for the words "one year", the words "two years" shall be substituted.

PRATIBHA DEVI SINGH PATIL,
President.

VK. BHASIN,
Secy. to the Govt. of India.